

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
Circuit Sitting Shimla**

...
ORIGINAL APPLICATION NO.063/00751/2019
Shimla, this the 19th day of July, 2019

...
CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)

...
Sonika wife of Sh. Pankaj Sharma, Resident of House No. 106/1/13, near Gita Bhawan, Paddal, Mandi Town, District Mandi, H.P.

....Applicant

(Present: Mr. G.R. Palsra, Advocate)

Versus

1. Central Council for Research in Ayurveda Sciences, Department of Ayush MOH&FW Government of India through its Director General Jawahar Lal Nehru, Bhartiya Chikitsa Evam Homeopathy Anusandhan Bhawan No. 61-65, Industrial Area, Opposite D-Block, Janakpuri, New Delhi – 110058. The Chief Post Master General, HP Circle, Shimla – 9, Himachal Pradesh.
2. Ayurveda Regional Research Institute, Gandhi Bhawan, Mandi, District Mandi, H.P. through its Officer-In-Charge.

..... Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Learned counsel has failed to point out that after termination of services of applicant, on expiry of her contract period, the respondents have filled up that post by any other person on contractual basis. On realizing that without showing on record any further contractual appointment in his place, the applicant cannot succeed in this O.A., learned counsel seeks permission to withdraw

the O.A., with liberty to the applicant to file a fresh O.A. on the same cause of action, with better particulars.

2. Ordered accordingly.

(A.K. BISHNOI)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 19.07.2019

